HARYANA VIDHAN SABHA

Bill No. 14- HLA of 2024

THE HARYANA PANCHAYATI RAJ (AMENDMENT) BILL, 2024

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BILL

further to amend the Haryana Panchayati Raj Act, 1994.

Be it enacted by the Legislature of the State of Haryana in the Seventy-fifth Year of the Republic of India as follows:-

1. (1) This Act may be called the Haryana Panchayati Raj (Amendment) Act, 2024.

Short title and commencement.

- (2) It shall be deemed to have come into force with effect from the 16th August, 2024.
- 2. In section 9 of the Haryana Panchayati Raj Act, 1994 (hereinafter called the principal Act),
 - (i) after sub-section (4), the following sub-section shall be inserted, namely:-

"(4A)The offices of panch shall be reserved for the Backward Classes(B) in every Gram Panchayat and the number of wards so reserved shall bear, as nearly as may be, the same proportion to the total number of wards in that Gram Panchayat as one-half of the percentage of population of Backward Classes(B) to the total population in that Gram Sabha area and rounded off to the next higher integer in case the decimal value is 0.5 or more and such wards shall be allotted by draw of lots among the wards other than that reserved for Scheduled Castes and Backward Classes(A) and also by rotation in the subsequent elections:

Provided that every Gram Panchayat shall have at least one panch belonging to the Backward Classes(B) if its population is two percent or more of the total population of the sabha area and such ward shall be allotted by draw of lots among the wards other than that reserved for Scheduled Castes and Backward Classes(A) and also by rotation in the subsequent elections:

Provided further that where the number of wards so reserved for Backward Classes(B) under this sub-section added to the number of wards reserved for the Scheduled Castes and Backward Classes(A) exceeds fifty percent of the total number of wards in that Gram

Amendment of section 9 of Haryana Act 11 of 1994.

Panchayat, then the number of wards reserved for the Backward Classes(B) shall be restricted to such largest number that shall lead to the total of the wards reserved for the Backward Classes(A), Backward Classes(B) and Scheduled Castes not exceeding fifty percent of the total wards in that Gram Panchayat.

Explanation.- For the purposes of reservation of Backward Classes(B) under this sub-section, the population of the Gram Sabha area and the population of Backward Classes(B) in said sabha area shall be such, as may be drawn from the Family Information Data Repository established under the provisions of the Haryana Parivar Pehchan Act, 2021 (20 of 2021), on such date, as may be notified by the Government.";

 (ii) after sub-section (7), the following sub-section shall be inserted, namely:-

"(7A) Five percent of the total number of offices of Sarpanch in a block and rounded off to the next higher integer in case the decimal value is 0.5 or more shall be reserved for Backward Classes(B) and shall be allotted by draw of lots among the highest three times the number of Gram Panchayats proposed for reservation for Backward Classes(B) which are having the largest percentage of population of Backward Classes(B) after excluding those Gram Panchayats where the post of Sarpanch is already reserved for Scheduled Castes under sub-section (5) and for Backward Classes(A) under sub-section (7) and also by rotation in the subsequent elections:

Provided that where the number of offices of Sarpanch in a block so reserved for Backward Classes(B) under this sub-section added to the number of offices of Sarpanch reserved for the Scheduled Castes and Backward Classes(A) in that block exceeds fifty percent of the total number of offices of Sarpanch in that block, then the number of offices of Sarpanch reserved for the Backward Classes(B) shall be restricted to such largest number that shall lead to the total of the offices of Sarpanch reserved for the Backward Classes (A), Backward Classes(B) and Scheduled Castes not exceeding fifty percent of the total offices of Sarpanch in that block.

Explanation.- For the purposes of reservation of Backward Classes(B) under this sub-section, the population of the block and the population of Backward Classes(B) in said block shall be such, as may be drawn from the Family Information Data Repository established under the provisions of the Haryana Parivar Pehchan Act, 2021 (20 of 2021), on such date, as may be notified by the Government."

3. After sub-section (4) of section 59 of the principal Act, the following sub-section shall be inserted, namely:-

Amendment of section 59 of Haryana Act 11of 1994.

"(4A) The offices of member shall be reserved for the Backward Classes(B) in every Panchayat Samiti and the number of wards so reserved shall bear, as nearly as may be, the same proportion to the total number of wards in that Panchayat Samiti as one-half of the percentage of population of Backward Classes(B) to the total population in that block and rounded off to the next higher integer in case the decimal value is 0.5 or more and such wards shall be allotted by draw of lots among the wards other than that reserved for Scheduled Castes and Backward Classes(A) and also by rotation in the subsequent elections:

Provided that where the number of wards of Panchayat Samiti so reserved for Backward Classes(B) added to the number of wards reserved for the Scheduled Castes and Backward Classes(A) exceeds fifty percent of the total number of wards in that block, then the number of wards reserved for the Backward Classes(B) shall be restricted to such largest number that lead to the total of the wards reserved for the Backward Classes (A), Backward Classes(B) and Scheduled Castes not exceeding fifty percent of the total number of wards in that Panchayat Samiti.

Explanation.- For the purposes of reservation of Backward Classes(B) under this sub-section, the population of the block and the population of Backward Classes(B) in said block shall be such, as may be drawn from the Family Information Data Repository established under the provisions of the Haryana Parivar Pehchan Act, 2021 (20 of 2021), on such date, as may be notified by the Government."

4. After sub-section (4) of section 120 of the principal Act, the following sub-section shall be inserted; namely:-

Amendment of section 120 of Haryana Act 11 of 1994.

"(4A) The offices of member shall be reserved for the Backward Classes(B) in every Zila Parishad and the number of wards so reserved shall bear, as nearly as may be, the same proportion to the total number of wards in that Zila Parishad area as one-half of the percentage of population of Backward Classes(B) to the total population in that Zila Parishad area and rounded off to the next higher integer in case the decimal value is 0.5 or more and shall be allotted by draw of lots among the highest three times of the number of wards of Zila Parishad proposed for reservation of Backward Classes(B) which are having the largest percentage population of Backward Classes(B) after excluding those wards of Zila Parishad already reserved for Scheduled Castes and Backward Classes(A) and also by rotation in the subsequent elections:

Provided that where the number of wards of Zila Parishad so reserved for Backward Classes(B) under this sub-section added to the number of wards reserved for the Scheduled Castes and Backward Classes(A) exceeds fifty percent of the total number of wards in that Zila Parishad, then the number of wards of Zila Parishad reserved for the Backward Classes(B) shall be restricted to such largest number that shall lead to the total of the wards reserved for the Backward Classes (A), Backward Classes(B) and Scheduled Castes not exceeding fifty percent of the total number of wards in that Zila Parishad.

Explanation.- For the purposes of reservation of Backward Classes(B) under this sub-section, the population of the Zila Parishad area and the population of Backward Classes(B) in said area shall be such, as may be drawn from the Family Information Data Repository established under the provisions of the Haryana Parivar Pehchan Act, 2021 (20 of 2021), on such date, as may be notified by the Government."

Repeal and savings.

- 5. (1) The Haryana Panchayati Raj (Amendment) Ordinance, 2024 (Haryana Ordinance No. 4 of 2024), is hereby repealed.
- (2) Notwithstanding such repeal, anything done or action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act.

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STATEMENT OF OBJECTS AND REASONS

With a view to give proportionate reservation to the persons belonging to Backward Classes (B) in the Panchayati Raj Institutions as per the recommendation of the Haryana Backward Classes Commission, the State Government proposes to amend sections 9, 59 and 120 of the Haryana Panchayati Raj Act, 1994. This progressive change will help in empowerment and upliftment of the disadvantaged persons amongst the Backward Classes.

Hence this Bill.

KRISHAN LAL PANWAR, Development and Panchayats Minister, Haryana.

Chandigarh: The 5th November, 2024.

Dr.SATISH KUMAR, Secretary.

N.B.— The above Bill was published in the Haryana Government Gazette (Extraordinary), dated the 5th November, 2024, under proviso to Rule 128 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly.

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